

THE DEPUTY CHAIRMAN:
I am not suppressing.

DR. JINENDRA KUMAR JAIN: My point is here is a glaring example.

श्री राम अवधेश सिंह : इस बात की भी जांच करायेंगे मंत्री जी कि 21 करोड़ रुपया बिरला ने दिया अपनी एजेंसी को और एम.एम.सी. को और सरकार से लिया 80 करोड़ रुपया एक ही काम के लिये। अपना कुछ काम नहीं किया केवल पेपर्स ट्रांसफर किया। यह बहुत सीरियस चार्ज है। 59 करोड़ का मामला है और मंत्री जी इसको रिजेक्ट कर रहे हैं। (व्यवधान) आप कहिए कि आप इसकी जांच करायेंगे ?

SHRI RAJ MOHAN GANDHI: Madam Deputy Chairman, the honourable Minister was good enough to say that he had appointed a man of independence and integrity and I believe he also gave the name though we could not hear it on this side. Has he set a time-limit for the result of the inquiry ?

SHRI DINESH GOSWAMI: Well, the name I gave was Mr. Lavraj Kumar who was a former Petroleum Secretary. Though I have not given a time-limit, I will ask him to give his report as soon as possible. So far as Mr. Ram Awadhesh Singh's question is concerned, I have told him, if he brings to my notice specific cases, I will look into them.

SHRI RAM AWADHESH SINGH: I have given them in the notice itself.

SHRI KAMAL MORARKA: Mr. Lavraj Kumar is the same person who was involved in the Kuo Oil scandal and he was indicted by the PAC. How can he do an independent inquiry? I am surprised. You can appoint a person with a better record.

THE DEPUTY CHAIRMAN:
The Question is over. Now, Statement by Minister Correcting answer to Questions... (Interruptions) That is over. I say the Question Hour is over now. Please take your seat... (Interruptions) The question is over. I am not permitting. Nothing is going on record which you are saying. Take your seat... (Interruptions)

SHRI DIGVIJAY SINGH (Bihar): Mr. Lov Kumar is a notorious man and he should not be allowed to be the chairman of the inquiry... (Interruptions)

STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 7th May, 1990 to unstarred Question 275 regarding Committees on Drug Issues.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): I beg to lay on the Table a Statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 7th May, 1990, to Unstarred Question 275 regarding Committees on Drug Issues. [Placed in Library. See No. LT—[147/90]

Correcting the reply given in the Rajya Sabha on the 30th May, 1990 to unstarred Question 2326, regarding arrest of Swami Saroopanand Saraswati.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Madam, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 30th May, 1990, to Unstarred Question No. 2326, regarding

arrest of Swami Saroopanand Saraswati. [Placed in Library See No. LT—1148/90]

THE DEPUTY CHAIRMAN
Now, Papers to be laid on the Table

PAPERS LAID ON THE TABLE

Report (1st April, 1989 to 30th September, 1989) of the Coir Board, Cochin.

उद्योग मंत्री (श्री अजीत सिंह) महोदय
मैं कयर उद्योग अधिनियम, 1953 को धारा
19 के अधीन 1 अप्रैल, 1989 से 30
सितम्बर 1989 तक को अवधि के लिए
कयर बोर्ड, कोचीन के अर्धवार्षिक प्रतिवेदन
का एक प्रति (अंग्रेजी तथा हिन्दी में) तथा
पटल पर रखना हूँ। [पुस्तकालय में रखी
गई। देखिए सं० एल० टो० 1108/90]

Report (1988-89) of the Commission of Railway Safety, Lucknow.

**THE MINISTER OF ENERGY
WITH ADDITIONAL CHARGE
OF THE MINISTRY OF CIVIL
AVIATION (SHRI ARIF MOHD.
KHAN):** Madam I lay on the
Table a copy (in English and Hindi)
of the Report of the Commission of
Railway Safety, Lucknow for the
year 1988-89. [Placed in Library.
See No. L.T.—1112 A/90].

**I. Administration Report (1988-89)
of the Delhi Transport Corpora-
tion and related papers.**

**II. Delhi Motor Vehicles Taxation
(Amendment) Rules, 1989.**

**III. Notification of the Directorate
of Transport, Delhi Administra-
tion.**

**THE MINISTER OF SURFACE
TRANSPORT (SHRI K. P. UNNI-
KRISHNAN):** Madam, I lay on
the Table—

**I. (1) A copy each (in English and
Hindi) of the following papers
under sub-section 3 of section 35
of the Road Transport Cor-
poration Act, 1950 :—**

**(i) Annual Administration Re-
port of the Delhi Transport
Corporation for the year
1988-89.**

**(ii) Review by Government on
the working of the Corpora-
tion.**

**(2) Statement (in English and Hindi)
giving reasons for the delay in
laying the paper mentioned at
(i) above. [Placed in Library. See
No. LT-1117/90 for (1) and (2)]**

**II. A copy (in English and Hindi)
of the Directorate of Transport
Delhi Administration Notification
No. SECE (3)/89/Tpt/171 dated
the 25th January, 1990 publishing
the Delhi Motor Vehicles Taxa-
tion (Amendment) Rules, 1989.**

**III. A copy (in English and Hindi)
of the Directorate of Transport
Delhi Administration Notifica-
tion No. SECE (3)/90/Tpt/88 da-
ted the 25th January, 1990 noti-
fying the date of enforcement
of the Delhi Motor Vehicles
Taxation (Amendment) Act, 1989.
[Placed in Library. See No. LT-
1146/90 for II and III]**

**I. Report and Accounts (1988-89)
of the Pharmacy Council of India
New Delhi and related papers.**

**II. Report and Accounts (1988-89)
of the Central Council of Indian
Medicine, New Delhi and related
papers.**

**III. Report and Accounts (1988-89)
of the Central Council for Re-**